# Central Administrative Tribunal Principal Bench

O.A. No.1402/2018

New Delhi, this the 10th day of April, 2018

## Hon'ble Mr. V. Ajay Kumar, Member (J) Hon'ble Ms. Nita Chowdhury, Member (A)

1. Sh. O.P. Meena
S/o Late Shri J.N. Meena
Aged about 55 years
Working as Assistant Director
M/o Tourism, GOI, Transport Bhawan
1, Parliament Street, New Delhi-110001.
R/o, I-206, Sarojini Nagar
New Delhi .... Applicant

(By Advocate: Shri Sanjiv Joshi)

#### Versus

- 1. Union of India,
  Ministry of Tourism
  Through its Secretary
  Transport Bhawan
  1-Parliament Street
  New Delhi-110001.
- 2. Union of India,
  Ministry of Tourism
  Through its Additional Director General
  Transport Bhawan
  1-Parliament Street
  New Delhi-110001.
- 3. Ms. Padmani Brahmra
  Working as Assistant Director
  (Hotel & Restaurants Division)
  Ministry of Tourism
  C-1, Hutments Darashikoh Road
  New Delhi.
- 4. Ms. Shovna Sarangi (OM Div.)
  Working as Assistant Director
  Ministry of Tourism, Transport Bhawan

- 1-Parliament Street New Delhi-110001.
- 5. Mr. Sushil Kumar Singh
  Working as Assistant Director
  India Tourism, Ministry of Tourism
  GOI, 88, Janpath
  New Delhi-110001.
- 6. Mr. Sharad Saxena
  Working as Assistant Director (Admin-1)
  Ministry of Tourism, Transport Bhawan
  1-Parliament Street
  New Delhi-110001.
- 7. Ms. Banaja Behera
  Working as Assistant Director (IDD)
  Ministry of Tourism
  C-1, Hutments, Darashikoh Road
  New Delhi. .... Respondents

### ORDER (ORAL)

## Mr. V. Ajay Kumar, Member (J):-

Heard the learned counsel for applicant.

2. The applicant, an Assistant Director (AD), in the respondent Ministry has filed the instant OA questioning the Annexure-A/1 Office Memorandum dated 02.02.2018, whereunder the respondents proposed to conduct selection for 8 posts for ADs and 2 posts of TIOs for posting in Indian Tourism Offices overseas. It is the case of the applicant that though his case was also considered and he participated in the written examination and interview for the

said selection, the respondents may appoint certain ineligible persons by ignoring his claim and, hence the OA.

- 3. The OA is premature, as, admittedly, no final orders ignoring the claim of the applicant in the impugned selection process have been passed till date.
- 4. In the circumstances, the OA is dismissed as premature. However, the applicant is at liberty to avail his remedies in accordance with law, if any adverse orders are passed by the respondents in future. No costs.

( Nita Chowdhury )
Member (A)

( V. Ajay Kumar )
Member(J)

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